## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 61(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016

NAME OF THE COMPANY:

Punjab State Power Corporation Ltd.

M/s. Panam Coal Mines Ltd& ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 2013.

NAME

DESIGNATION

REPRESENTATION

**SIGNATURE** 

## Order

On the request made by learned Counsel for Respondent No. 2 to 6 one last opportunity is granted to file the reply within two weeks with a copy in advance to the counsel opposite. No one is present on behalf of Respondent-1. Rejoinder, if any, will be filed within two weeks thereafter. Let the written submission be filed within two weeks with a copy in advance to the counsel opposite.

Interim orders to continue.

List for further consideration on 5<sup>th</sup> October 2016.

(CHIEF JUSTICE M.M. KUMAR)

(S.K. MOHAPATRA)

MEMBER (T)

31st August, 2016 (A.K. Arora)